

ITEM NO.64

COURT NO.14

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.12743/2022

(Arising out of impugned final judgment and order dated 01-07-2022 in LPA No. 99/2022 passed by the High Court of Jammu & Kashmir and Ladakh at Srinagar)

MOHAMMAD LATIEF MAGREY

Petitioner(s)

VERSUS

THE UNION TERRITORY OF JAMMU AND KASHMIR & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.99811/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.99813/2022-EXEMPTION FROM FILING AFFIDAVIT)

Date : 29-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

Mr. Anand Grover, Sr. Adv.
Ms. Deepika Singh Rajwant, Adv.
Mr. Paras Nath Singh, Adv.
Mr. Rohin Bhatt, Adv.
Ms. Nupur Kumar, AOR

For Respondent(s)

Mr. Ardhendumauli Kumar Prasad, Adv.
Ms. Shreya Srivastava, Adv.
Mr. Ashish Madaan, Adv.
Ms. Ananya Sahu, Adv.
Mr. Aman Singh Bhadoria, Adv.
Ms. Taruna Ardhendumauli Prasad, AOR

Ms. Neela Kedar Gokhale, Adv.
Mr. Shailesh Madiyal, Adv.
Ms. Praveena Gautam, Adv.
Mr. Anuj Srinivas Udupa, Adv.
Mr. Nakul Chengappa K.K., Adv.
Mr. Chitransh Sharma, Adv.
Mr. G.S. Makker, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Applications seeking exemption from filing certified copy of the impugned order as also for seeking exemption from filing affidavit are allowed.
2. Heard Mr. Anand Grover, learned Senior counsel appearing for the petitioner and Mr. Ardhendumauli Kumar Prasad, learned counsel appearing for the Union Territory of Jammu & Kashmir at considerable length.
3. Hearing is concluded
4. Judgment/Order is reserved.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)